

ITEM NO.107

COURT NO.17

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4196/2014

YASIN & ANR.

Appellant(s)

VERSUS

MURARI LAL

Respondent(s)

IA No. 303347/2025 - EXEMPTION FROM FILING O.T.

IA No. 264309/2025 - EXEMPTION FROM FILING O.T.

**IA No. 226573/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES**

**IA No. 303346/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES**

**IA No. 264307/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES**

IA No. 4/2016 - PERMISSION TO FILE ANNEXURES

Date : 12-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. MAHADEVAN

HON'BLE MR. JUSTICE N.V. ANJARIA

For Appellant(s) :

Mr. Saif Zia, Adv.

Mr. Ejaz Maqbool, AOR

For Respondent(s) :

Mr. Mukul Kumar, AOR

UPON hearing the counsel the Court made the following

O R D E R

- 1. Learned counsel for the appellants prays for
and is granted two weeks time to bring on record
the legal heirs of the deceased appellant no.1.**
- 2. Post the matter after two weeks.**

**(NISHA KHULBEY)
COURT MASTER(SH)**

**(CHETNA BALOONI)
COURT MASTER(NSH)**